GOVERNMENT OF INDIA HEAVY INDUSTRIES AND PUBLIC ENTERPRISES LOK SABHA

UNSTARRED QUESTION NO:129 ANSWERED ON:22.11.2012 NAVRATNA STATUS TO PSUS

Bapurao Shri Khatgaonkar Patil Bhaskarrao; Bhoi Shri Sanjay; Gaikwad Shri Eknath Mahadeo; Paranjpe Shri Anand Prakash

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the norms laid down by the Government for granting Navratna status to Public Sector Undertakings (PSUs);
- (b) whether the Government is working on a proposal to relax norms for granting the coveted Navratna status to PSUs;
- (c) if so, the details thereof;
- (d) the purpose behind this move; and
- (e) the time by which it is likely to come into operation?

Answer

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL)

- (a): As per the criteria laid down by the Government, Miniratna Category I and Schedule `A` Central Public Sector Enterprises (CPSEs), which have obtained `excellent` or `very good` rating under the Memorandum of Understanding system in three of the last five years, and have a composite score of 60 or above in the six selected performance parameters, namely,
- (i) net profit to net worth,
- (ii) manpower cost to total cost of production/services,
- (iii) profit before depreciation, interest and taxes to capital employed,
- (iv) profit before interest and taxes to turnover,
- (v) earning per share and
- (vi) inter sectoral performance, are eligible to be considered for grant of Navratna status.
- (b) to (e): There is no proposal to relax the norms laid down for granting the Navratna status to CPSEs.